Notice is hereby given that the Certificate for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate.

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate to the aforesaid applicants without any further intimation.

Folio No	Name of Shareholder	No of Shares	Distinctive Numbers From	Distinctive Numbers To	Certificate Number From	Certificate Number To
A005111	Ajay Kumar Agrawal & Sunita Agrawal	200	11212732	11212931	72569	72569

Name of Shareholder(s)
Ajay Kumar Agrawal & Sunita Agrawal
Dated: 09.05.2024
Name and Registered Office address of Company: Cupid Limited, A-68, MIDC, Sinnar, Malegaon, NA, Nashik - 422113, Maharashtra

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH-I, MUMBAI
(ORIGINAL JURISDICTION)
COMPANY PETITION NO. 119 (MB) OF 2022
IN THE MATTER OF THE COMPANIES ACT, 2013 (18 OF 2013)
SECTION 66
AND
IN THE MATTER OF REDUCTION OF SHARE CAPITAL
AND
IN THE MATTER OF
UNIVERSAL PRIME ALUMINIUM LTD

PETITIONER COMPANY

(A company incorporated under the provisions of the Companies Act, 1956 and having its registered office at Century Bhavan, 771, Dr Annie Besant Road, Worli, Mumbai-400 030, Maharashtra)

PUBLIC NOTICE REGARDING CONFIRMATION OF REDUCTION OF SHARE CAPITAL

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-I, Mumbai (the Hon'ble Tribunal) vide its Order dated 23rd April, 2024 (certified copy issued on 26th April, 2024), has confirmed the Reduction of Share Capital of Universal Prime Aluminium Ltd (the Company) in the following manner:

i. Debit balance of the Statement of Profit and Loss being the accumulated losses to the extent of Rs.3,15,92,685 will be written off against the Securities Premium Account; and

ii. 34,99,169 Equity Shares of Rs.10 each aggregating Rs.3,49,91,690, constituting around 43.92% of the total issued, Subscribed and Paid-up Equity Share Capital of the Company which are held by the Non-promoter/Public Category Shareholders shall be compulsorily paid consideration amount of Rs.4.82 per Equity Share ("Capital Reduction Consideration"), determined on the basis of the Valuation Report of Mr Sanjay Jhajharia, a Chartered Accountant and the Registered Valuer in respect of Securities or Financial Assets, registered with the Insolvency and Bankruptcy Board of India (IBBI) vide Registration No. IBBI/RV/06/2019/11595; and all of such Equity Shares shall be cancelled and extinguished without any further act or deed.

iii. Upon the Capital Reduction become effective and operative, the Securities Premium Account of the Company shall be reduced by an amount of Rs.3,15,92,685 being the amount of debit balance of the Statement of Profit and Loss written off.

iv. Upon the Capital Reduction become effective and operative, the total Issued, Subscribed and Paid-up Equity Share Capital of the Company shall be reduced from Rs. 7,96,74,430 divided into 79,67,443 Equity Shares of Rs.10 each fully paid-up, to Rs. 4,46,82,740 divided into 44,68,274 Equity Shares of Rs.10 each fully paid-up. **So that finally, post-reduction total Issued, Subscribed and Paid-up Equity Share Capital of the Company shall be Rs. 4,46,82,740 divided into 44,68,274 Equity Shares of Rs.10 each fully paid-up.**

Further, the Hon'ble Tribunal has approved the following minutes:

"The paid-up equity share capital of Universal Prime Aluminium Ltd is henceforth Rs.4,46,82,740 (Rupees four crore forty-six lakh eighty-two thousand seven hundred and forty) divided into 44,68,274 (forty-four lakh sixty-eight thousand two hundred and seventy-four) Equity Shares of Rs.10 (Rupees ten) each fully paid-up."

Copy of the aforesaid Order of the Hon'ble Tribunal along with the requisite e-Form INC-28 has been filed with the Registrar of Companies, Maharashtra, Mumbai, on 3rd May, 2024, and duly registered on the said date.

Dated this 4th day of May, 2024

Sd/-
Gokul Chand Damani
Director of Universal Prime Aluminium Ltd

Through,

Sd/-
Kartikeya Goel, Advocate
For Rajeev Goel & Associates
Counsel for the Petitioner
785, Pocket-E, Mayur Vihar-II, Delhi Meerut Expressway/NH-9, Delhi 110091
e-mail: rajeev391@gmail.com, Website: www.rgalegal.in

S. E. RAILWAY – TENDER

Tender Notice No. PCMM/GENL/TP/2024/17, Dated: 09.05.2024. Tender for "E" Procurement System. The Principal Chief Materials Manager, South Eastern Railway, Hd. Qrs. Office (5th Floor), New Administrative Building, 11, Garden Reach Road, Kolkata-700043 for and on behalf of the President of India invites open E-tenders which have been uploaded on website **www.ireps.gov.in** as follows. All the tenders will be closed **at 14.00 hrs. Sl.No.; Tender No.; Due Date; Brief Description; Quantity & EMD amount** are as follows: 1; **47245002**; 28.05.2024; Passenger Lift of Capacity 680 kgs. etc.; 04 nos. & ₹ 2,80,520. **2; 50245006**; 01.06.2024; Running Contract for supply of 48 Fibre Armoured Optic Fibre Cable; 400 KM & ₹ 6,07,930. **3; IF245395**; 27.05.2024; Twin Dome High End Ceiling O.T. Light and CAMC for 5 years; 01 no. & ₹ 56,560. **4; 56245010**; 31.05.2024; Running Contract for supply of Under Ground Railway Signaling Cable etc.; 11200 KM & ₹ 50,00,000. **5; 65235010**; 11.06.2024; CNC (Cut & Drill) Plate Processor (Pre-Bid Conference Date 21.05.24 at 12.00 hrs.); 01 no. & ₹ 7,00,000. **6; 60245084**; 29.05.2024; 60 kg Special Fish Plate for Glued insulated rail joint; 7828 nos. & ₹ 3,78,720. **7; 60245103**; 05.06.2024; Manufacturing and supply of pre-stressed Mono Block Concrete sleeper etc.; 32 set & ₹ 3,77,600. **8; IH245001B**; 27.05.2024; Supply, installation, commissioning and testing of flat work ironer for linen; 01 set & ₹ 76,240. **9; 85241839**; 05.06.2024; Set [illegible]

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MAKALU TRADING LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Makalu Trading Limited
2.	Date of incorporation of corporate debtor	24-Jun-1981
3.	Authority under which corporate debtor is incorporated	Registrar of Companies - Mumbai
4.	Corporate Identity No. of Corporate Debtor	U51900MH1981PLC024687
5.	Address of the registered office and principal office (if any) of corporate debtor	1, 3rd Floor, 14 A, Sukhia Building, Cawasji Patel Road, Horniman Circle, Fort, Mumbai 400 001
6.	Date of closure of Insolvency Resolution Process	07-May-2024
7.	Liquidation commencement date of corporate debtor	08-May-2024
8.	Name and registration number of the insolvency professional acting as liquidator	CA Ashish Saoji IBBI/IPA-001/IP-P01268/2018-2019/12150
9.	Address and e-mail of the liquidator, as registered with the Board	3rd Floor, M G House, Rabindra Nath Tagore Marg Civil Lines, Nagpur – 440001 ashishsaoji@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	3rd Floor, M G House, Rabindra Nath Tagore Marg Civil Lines, Nagpur – 440001 cirp.makalu@gmail.com
11.	Last date for submission of claims	07-Jun-2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench, Court – III has ordered the commencement of liquidation of the **Makalu Trading Limited on 8-May-2024.**

The stakeholders of **Makalu Trading Limited** are hereby called upon to submit their claims with proof on or before 7-Jun-2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 11-May-2024
Place: Nagpur

Sd/-
CA Ashish Saoji
Liquidator for Makalu Trading Limited
Reg. No.: IBBI/IPA-001/IP-P01268/2018-2019/12150

MANPHOOL EXPORTS LIMITED

Corporate Identification No: L51900WB1984PLC052338;
Registered Office: 29A, Ballygunge Circular Road, Kolkata -700019;
Tel No.: 033 24748900; **Email:** manphool.limited@rediffmail.com;
Website: www.manphoolexports.com

RESULT OF POSTAL BALLOT

Pursuant to the provisions of Section 110 of the Companies Act, 2013 read with the Companies (Management & Administration) Rules, 2014, as amended, the approval of the Shareholders was sought for Voluntary Delisting of Equity Shares of the Company from the Calcutta Stock Exchange Limited i.e., the only Stock Exchange where the equity shares of the Company are listed, in terms of Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (hereinafter called the **"Delisting Regulations"**), as specified in the Postal Ballot Notice dated April 03, 2024 read with Special Resolution and Explanatory Statement attached thereto.

Mr. Kamlesh Harkishandas Mehta (DIN: 02539711), Director of the Company, has announced the results of the Postal Ballot on the basis of the Scrutinizer Report dated May 09, 2024 submitted by Mr. Alok Purohit, Proprietor of M/s. Alok Purohit & Associates, Practicing Company Secretary, Membership No.: A48734, C.P. No.: 21797, appointed in accordance with the provisions of the Companies Act, 2013 and the rules made thereunder. The following result of the e-voting was announced at the Registered Office of the Company:

A summary of the Postal Ballot votes received is given below:

Sl. No.	Votes casted	By Physical Ballot	By Electronic Voting	Total No. of Valid Votes	% of votes polled on outstanding shares
1.	Favour	NA	544422	544422	65.81
2.	Against	NA	0	0	0
	Total	NA	544422	544422	65.81

Resolution required: (Ordinary/Special) — Special Resolution for Delisting of equity shares from the Calcutta Stock Exchange Limited

Whether Promoter/ Promoter Group are interested in the agenda/ Resolution? — No

Category	No. of shares held	Mode of voting	No. of votes polled	% of votes polled on outstanding shares	No. of votes in favour	No. of votes against	% of votes in favour on votes polled	% of votes against on votes polled
Promoter and promoter Group	237170	Physical Ballot	NA	NA	NA	NA	NA	NA
		E-Voting	237170	100.00	237170	0	100.00	0.00
Sub Total (A)	237170		237170	100.00	237170	0	100.00	0.00
Public-Institutions	0	Physical Ballot	NA	NA	NA	NA	NA	NA
		E-Voting	NA	NA	NA	NA	NA	NA
Sub Total (B)	0		NA	NA	NA	NA	NA	NA
Public shareholders	590070	Physical Ballot	NA	NA	NA	NA	NA	NA
		E-Voting	307252	52.07	307252	0	100.00	0.00
Sub Total (C)	590070		307252	52.07	307252	0	100.00	0.00
TOTAL	827240		544422	65.81	544422	0	100.00	0.00

NOTE:

i. The terms "Public Shareholders" and "Promoters" have the same meaning as assigned to them under the Delisting Regulations.

ii. The total valid votes casted by the Public Shareholders in favor of the proposed resolution are more than two times of the valid votes casted by the Public shareholders as required under Delisting Regulations.

Accordingly, the Special Resolution as set out in the Postal Ballot Notice dated April 03, 2024 was declared as approved and passed with requisite majority **as required under Regulation 11 (4) of the Delisting Regulations.**

By Order of the Board of Directors
For Manphool Exports Limited
Sd.-
Kushal Joshi
Company Secretary

Date: 10.05.2024
Place: Kolkata

360 ONE WAM LIMITED (formerly known as IIFL WEALTH MANAGEMENT LIMITED)
CIN: L74140MH2008PLC177884
Regd. Office: 360 ONE Centre, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai 400013.
Tel: (91-22) 4876 5600 I **Fax:** (91-22) 4646 4706
Email id: secretarial@360.one I **Website:** www.360.one

360 ONE

POSTAL BALLOT NOTICE AND REMOTE E-VOTING INFORMATION

Members of the Company are hereby informed that pursuant to the provisions of Section 110 read with Section 108 of the Companies Act, 2013 **("Act")** read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 and all other applicable provisions of the Act and rules framed thereunder, read with General Circular 09/2023 dated September 25, 2023 and other relevant and applicable circulars issued by the Ministry of Corporate Affairs **("MCA Circulars")**, Regulation 44 and other applicable provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("Listing Regulations, 2015")**, Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India **("SS-2")**, and any other applicable laws, rules and regulations including any statutory modification(s), clarification(s), substitution(s) or re-enactment(s) thereof for the time being in force, the Company has dispatched the Postal Ballot Notice dated Thursday, May 9, 2024 **("Postal Ballot Notice")** on Friday, May 10, 2024, through electronic mode only, to those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. Friday, April 26, 2024, and whose e-mail addresses are registered with the Company / Depositories.

Members may note that the Postal Ballot Notice is also available on the website of the Company i.e. www.360.one and websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and on the website of Central Depository Services (India) Limited **("CDSL")** at www.evotingindia.com. Members who do not receive the Postal Ballot Notice may download the same from the aforesaid websites.

In compliance with the aforesaid MCA Circulars, the business set out in the Postal Ballot Notice will be transacted through electronic voting system only and accordingly, the Company is providing facility of remote e-voting. For this purpose, necessary arrangements have been made by the Company with CDSL in compliance with Section 108 of the Act, read with Regulation 44 of Listing Regulations, 2015 and in terms of extant applicable circulars issued by Securities and Exchange Board of India and Ministry of Corporate Affairs. In accordance with the MCA Circulars, the physical copies of the Postal Ballot Notice, along with postal ballot form and postage pre-paid business reply envelope, are not sent to any Member. Accordingly, the communication of the assent or dissent of the Members eligible to vote is restricted only to remote e-voting i.e. by casting their votes electronically instead of submitting postal ballot forms.

All the Members are informed that:

अक्षय्य तृतीयेच्या मुहूर्तावर घर, वाहन विक्री तेजीत

एका दिवसात ८०० हून अधिक घरांची विक्री

लोकसत्ता प्रतिनिधी

संधीचा फायदा

- मुद्रांक शुल्कापोटी राज्य सरकारला ३७६ कोटी रुपये महसूल
- काहींनी घर खरेदीवर सवलत
- काही विकासकांकडून विविध भेटवस्तू

मुंबई : घर खरेदीसाठी महत्त्वाचा मानल्या जाणाऱ्या अक्षय्य तृतीयेच्या मुहूर्तावर मालमत्ता बाजारपेठेत उत्साहाचे वातावरण असून बाजारपेठेतील सर्व व्यवहारांना तेजी आल्याचे दिसत होते. अक्षय्य तृतीयेच्या दिवशी नव्या घरांची चौकशी, नोंदणी, घरांचा ताबा, गृहप्रवेश आणि नवीन प्रकल्पांना सुरुवात करण्यात आली. दुसरीकडे मे महिन्याच्या केवळ पहिल्या दहा दिवसांत मुंबईत चार हजारांहून अधिक घरांची विक्री झाली. महत्त्वाचे म्हणजे शुक्रवारी अक्षय्य तृतीयेच्या एका दिवसात विक्रमी अशी ८०० हून अधिक घरांची विक्री झाली आहे.

साडेतीन मुहूर्तांपैकी एक असलेल्या अक्षय्य तृतीयेला घर, सोने, वाहन खरेदीचा मुहूर्त साधला जातो. त्यामुळे साहजिकच या दिवशी मालमत्ता बाजारपेठेत उत्साहाचे वातावरण असते. या दिवशी घर खरेदी करण्याकडे वा नवीन घरात प्रवेश करण्याकडे ग्राहकांचा कल असतो. त्यामुळे या दिवशी मालमत्ता बाजारपेठेतील सर्व व्यवहार तेजीत असतात. परिणामी, मे महिन्याच्या पहिल्या दहा दिवसांतच चार हजार ७ घरांची विक्री झाली. घरांच्या खरेदी - विक्रीच्या व्यवहारातून मुद्रांक शुल्कापोटी राज्य सरकारला ३७६ कोटी रुपये महसूल मिळाला. अक्षय्य तृतीयेच्या दिवशी शुक्रवारी ८०० हून अधिक घरांची विक्री झाली. या घरविक्रीतून एका दिवसात अंदाजे ८० कोटी रुपये महसूल मिळाला आहे.

अक्षय्य तृतीयेच्या दिवशी घरविक्रीत वाढ होते. या संधीचा फायदा घेण्यासाठी विकासक अक्षय्य तृतीयेला अनेक सवलती देतात. यंदाही विकासकांनी अक्षय्य तृतीयेच्या मुहूर्तावर अनेक सवलती दिल्या. काहींनी घर खरेदीवर सवलत जाहीर केली होती, तर काहींनी मुद्रांक शुल्क वा इतर शुल्क माफी वा शुल्कात सवलत देऊ केली होती. त्याच वेळी काही विकासकांनी विविध भेटवस्तू देऊ केल्या होत्या. सोन्या-चांदीच्या नाण्यांपासून अगदी मोड्युलर किचन, फर्निचर आदी भेटवस्तूंचा यात समावेश होता. अक्षय्य तृतीयेचा मुहूर्त ग्राहक आणि विकासकांसाठी महत्त्वाचा असतो. विकासक या दिवशी नवीन प्रकल्पांना सरुवात करतात. त्यानुसार शुक्रवारी मुंबईत अनेक ठिकाणी नवीन गृहप्रकल्पांना सुरुवात झाल्याची माहिती बांधकाम क्षेत्रातील तज्ज्ञांनी दिली.

बोरिवलीत सर्वाधिक वाहन नोंदणी

लोकसत्ता प्रतिनिधी

मुंबई : साडेतीन मुहूर्तांपैकी एक असणाऱ्या अक्षय्यतृतीयेच्या मुहूर्तावर मोठ्या प्रमाणावर वाहन खरेदी करण्यात आली. यंदा १ ते १० मे या कालावधीत मुंबई शहर आणि उपनगरांतील मुंबई सेंट्रल, वडाळा, अंधेरी आणि बोरिवली या चार आरटीओमधून तब्बल ५,८६१ वाहनांची नोंदणी झाली. यात ३,८०० दुचाकी आणि २,०६१ चारचाकींचा समावेश आहे.

अक्षय्यतृतीयेच्यानिमित्ताने गेल्या १० दिवसांपासून वाहन खरेदी, नोंदणी सुरू होती. मुंबईत बोरिवली आरटीओमध्ये सर्वाधिक चारचाकी वाहनांची नोंदणी झाली. या आरटीओमधून ६१८ चारचाकी आणि १,०१३ दुचाकींची नोंदणी झाली. तर वडाळा आरटीओमध्ये सर्वाधिक दुचाकी वाहनांची नोंदणी झाली. वडाळा आरटीओत १,०६७ दुचाकी आणि ४५३ चारचाकी वाहनांची नोंद झाली.

वडाळा आरटीओ
- चारचाकी - ४५३
- दुचाकी - १,०६७

मुंबई सेंट्रल आरटीओ
- चारचाकी - ४९८
- दुचाकी - १,०१८

अंधेरी आरटीओ
- चारचाकी - ४९२
- दुचाकी - ७३२

बोरिवली आरटीओ
- चारचाकी - ६१८
- दुचाकी - १,०१३

प्रसूती रजेबाबत भारतीय विमानतळ प्राधिकरणाला दणका

रजा नाकारण्याचा निर्णय उच्च न्यायालयाकडून रद्द

लोकसत्ता प्रतिनिधी

मुंबई : आई होणे ही एक नैसर्गिक घटना आहे आणि कंपनीने महिला कर्मचाऱ्यांबद्दल विचारशील आणि सहानुभूती बाळगणे आवश्यक आहे, असे उच्च न्यायालयाने शुक्रवारी स्पष्ट केले. तसेच, आधीच दोन मुले असल्याच्या कारणावरून महिला कर्मचाऱ्याला प्रसूती रजा नाकारण्याचा भारतीय विमानतळ प्राधिकरणाचा निर्णय रद्द केला.

महिलांना कामाच्या ठिकाणी सन्मानाने वागवणे आवश्यक असल्याची टिप्पणी न्यायमूर्ती ए. एस. चांदूरकर आणि न्यायमूर्ती जितेंद्र जैन यांच्या खंडपीठाने केली. महिला ज्या सुविधांसाठी पात्र आहेत, त्या त्यांना उपलब्ध केल्याच पाहिजे, असेही न्यायालयाने उपरोक्त आदेश देताना स्पष्ट केले. आई होणे ही महत्त्वाची नैसर्गिक घटना आहे. त्यामुळे, नोकरी करणाऱ्या स्त्रियांच्या या स्थितीबाबत कंपनीने विचारशील असण्यासह सहानुभूती बाळगली पाहिजे. तिची शारीरिक स्थिती लक्षात घेतली पाहिजे. गर्भवती असताना किंवा बाळाच्या जन्मानंतर त्याचे संगोपन करताना कामाच्या ठिकाणी कर्तव्य बजावताना तिला येणाऱ्या अडचणींचा विचार करायला हवा, असेही न्यायालयाने आदेशात म्हटले.

दावा योग्य

खंडपीठानेही याचिकाकर्त्यांचा दावा योग्य ठरवला. तसेच, सेवा कालावधीत दोन वेळा प्रसूती रजेचा लाभ देण्याचा उद्देश हा लोकसंख्येवर अंकुश ठेवणे नाही, तर प्रसूती रजेचा लाभ देणे असल्याचे न्यायालयाने म्हटले. त्याचप्रमाणे, याचिकाकर्तीने पहिल्या मुलाच्या वेळी प्रसूती रजेचा लाभ घेतलेला नाही. त्यामुळे, ती या लाभासाठी पात्र असल्याचा निर्वाळा देऊन प्राधिकरणाचा आदेश रद्द केला.

कंटेनरमधून ४२ लाखांच्या कपड्यांची चोरी

लोकसत्ता खास प्रतिनिधी

मुंबई: सीमाशुल्क चुकवून चीनमधून आलेल्या कंटेनरमधून ४२ लाखांच्या कपड्यांची चोरी झाल्याचा धक्कादायक प्रकार उघडकीस आला आहे. हा कंटेनर २०२२ मध्ये ताब्यात घेऊन शिवडीतील गोदामात ठेवण्यात आला होता. या प्रकरणी सीमाशुल्क विभागाने शिवडी पोलीस ठाण्यात तक्रार केली असून तक्रारीच्या आधारे पोलिसांनी चोरीचा गुन्हा दाखल केला आहे.

फेब्रुवारी २०२२ रोजी चीन येथून आयात करण्यात आलेला कपड्याचा कंटेनर सीमाशुल्क विभागातील अधिकाऱ्यांनी जप्त केला होता. कपडे असलेला हा कंटेनर शिवडीतील सीमाशुल्क विभागाच्या गोदामात ठेवण्यात आला होता. १० फेब्रुवारी २०२२ ते ९ ऑक्टोबर २०२३ या कालावधीत अज्ञात चोराने गोदामात शिरून चोरी केल्याचा संशय होता. त्यानंतर चोरीची तक्रार दाखल केली.